Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA - 236 of 2011 in
DFR No.1467 of 2011

Dated : 14th October, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Asahi India Glass Limited … Appellant(s)

Versus

State of Tamil Nadu & Ors. ….Respondent(s)

Counsel for the Appellant(s): **Mrs. N. Shoba, Mr. Sriram J. Thalapathy & Mr. V. Adhimoolam**

ORDER

IA - 236 of 2011
(Condone delay Application)

The learned counsel for the Applicant/Appellant seeks permission to withdraw this Application to condone the delay in filing the Appeal, in view of the fact that the Applicant/Appellant has decided to approach the State Commission to seek for the relief sought for in this Appeal on the basis of the earlier Orders passed by this Tribunal.

Accordingly, she is permitted to withdraw this Application with a liberty to approach the State Commission to seek the relief required for.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson